

**CENTRAL INFORMATION COMMISSION
BLOCK IV, OLD JNU CAMPUS, NEW DELHI 110067**

F.No.PBA/06/164
September 26, 2006

**Appeal No.116 /ICPB/2006
In the matter of Right to Information Act, 2005 – Section 19.**

Appellant: Shri. H.K. Bansal

Public authority: Ministry of Communication & IT
Shri H.C. Jayal, Joint Secretary & CPIO
Shri. Yaswant S. Bhave, Spl. Secretary & Appellate Authority.

FACTS:

The appellant vide his communication dated 6.3.06 has sought information in respect of 37 points including holding of DPC, ACR of the appellant, initial constitution of P&T(BW), Group A service promotion cases of Shri A.K. Gupta and related matters. Since the appellant did not get any information from the CPIO, he filed an appeal to AA on 27.5.2006 and since he did not get any decision from the AA also, he filed this appeal on 12.7.2006. Comments were called from the CPIO. In his comments dated 23.8.2006, the CPIO has enclosed a copy of the information sent to the appellant on 21.7.2006 stating that some of the information sought could not be furnished due to non availability of relevant files. He has also explained that the delay in furnishing the information was unavoidable as the information sought was not only voluminous but some of the information sought dated back to the year 1979 and therefore, compilation of the same took time.

DECISION:

On a perusal of the information sought, I find, as pointed out by the CPIO, the same is voluminous, being under 37 serials pertaining to a number of years. Therefore, I am convinced that the CPIO could not have compiled the said information and furnished the same to the appellant within the prescribed time. A perusal of the information furnished indicates that the same is exhaustive. Even though it is nearly two months since the information sought was furnished, the appellant has not voiced any grievance over the same, indicating that the appellant is satisfied with the information furnished. Accordingly I close the case, however giving liberty to the appellant to approach the 1st appellate authority, in case, he is still not satisfied with the information furnished by the CPIO.

Let a copy of this decision be sent to the appellant and CPIO.

Sd/-
(Padma Balasubramanian)
Information Commissioner

Authenticated true copy :

(L. C. Singhi)
Addl. Registrar

Address of parties :

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2. Shri Yashwant S. Bhave, Special Secretary & Appellate Authority Deptt. of Telecommunications, Ministry of Communication & IT, Sanchar Bhawan 20, Ashoka Road, New Delhi-110001
3. Shri H.K. Bansal, R/o Kanta Niwas, 1011/24 Jagdish Colony Rohtak 124001